## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-114/2007

In the matter of:

Mrs. Sonia Khosla

.. PETITIONER

Vs.

Montreaux Resorts (P) Ltd &

.. RESPONDENT

SECTION:

Under Section 397-398

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

For the Respondent/Corporate Debtor: : Mr. Anand M. Mishra, Advocate for R-2 to 4

And R-6 to 8.

For the Intervener

ORDER

None appears for the petitioner. Ld. Counsel for the respondent is present and states that the matter is coming up for hearing in the 2<sup>nd</sup> week of Feb, 2018 before the Hon'ble NCLAT.

Taking into consideration the said representation, the matter is adjourned to 08.3.2018.

List on 08.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.2.2018